

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI**

**Original Application No.295/2021**

**Date of decision : March 30, 2021.**

**Coram: Dr.Bhagwan Sahai, Member (Administrative)  
Ravinder Kaur, Member (Judicial).**

Ms.Vandana Rajagopalan,  
3/2, K.V. Quarter, K.V. Lines,  
CAD Camp, Cariappa Road, Pulgaon,  
Wardha (Dist), Maharashtra-442 302.  
Email:- vandanavibha22@yahoo.in  
Contact: 8007206776

.. Applicant.

**( By Advocate Ms.Deepa Mani ).**

**Versus**

1. Union of India, through  
Joint Secretary  
(Department of School Education & Literacy)  
Ministry of Education (formerly known as  
Ministry of Human Resource Development),  
217-C, Shastri Bhawan, New Delhi – 110 001.
2. Commissioner,  
Kendriya Vidyalaya Sangathan (KVS),  
18 – Shaheed Jeet Singh Marg,  
New Delhi – 110 016.
3. Dy. Commissioner,  
Kendriya Vidyalaya Sangathan (KVS),  
Mumbai Region I.I.T. Campus,  
Powai, Mumbai – 400 076.
4. Ms.Neelam Meshram,  
The Principal,  
Kendriya Vidyalaya,  
Pulgaon, Wardha (Dist),  
Maharashtra – 442 302. .. Respondents.

**( By Advocate Shri V.S. Masurkar ).**

**Order (Oral)**  
**Per : Dr.Bhagwan Sahai, Member (A).**

Advocates Ms.Deepa Mani, for the applicant and Shri  
V.S. Masurkar, for the respondents are present. Heard both of them.

2. The applicant's counsel submits that the applicant would be satisfied if she is allowed to submit a consolidated representation on her grievances to Dy. Commissioner, Kendriya Vidyalaya Sangathan, Powai, Mumbai and if the Dy. Commissioner is directed to dispose it of within a time frame. Shri V.S. Masurkar has no objection to such disposal of this case.

3. In view of these submissions, O.A.295/2021 is disposed of with liberty (freedom to do) to the applicant to submit a comprehensive representation on her grievances to Dy. Commissioner, Kendriya Vidyalaya Sangathan, Powai, Mumbai within two weeks from today. In case such a representation of the applicant is received by the Dy. Commissioner, Kendriya Vidyalaya Sangathan, Powai, Mumbai, he is directed to consider it as per relevant provisions in the applicable rules and instructions on the subject matter of the representation, and decide it with a reasoned order within three weeks of its receipt and thereafter within one week communicate it to the applicant.

**(Ravinder Kaur)**  
**Member (J)**

**(Dr.Bhagwan Sahai)**  
**Member (A).**

H.